

**GOVERNMENT OF INDIA**  
**MINISTRY OF HUMAN RESOURCE DEVELOPMENT**  
**DEPARTMENT OF SCHOOL EDUCATION & LITERACY**

**LOK SABHA**

**UNSTARRED QUESTION NO. 2165**  
**TO BE ANSWERED ON 02.12.2019**

Per Child Cost under Right to Education

2165. SHRI DUSHYANT SINGH:

Will the Minister of HUMAN RESOURCE be pleased to state:

- (a) the reimbursement claimed by States under Section 12(1)(c) of RTE, and amount reimbursed by Centre during the last three years, State-wise and year-wise;
- (b) whether the Government has undertaken a review of the working of reimbursements to the States under 12(1)(c) of RTE;
- (c) if so, the reasons behind the difference between the amount claimed by States and the amount reimbursed by the Centre; and
- (d) if not, whether the Government proposes to undertake such a review and if so, the details thereof?

**ANSWER**

**MINISTER OF HUMAN RESOURCE DEVELOPMENT**  
**(SHRI RAMESH POKHRIYAL 'NISHANK')**

(a) to (d): Education is a subject in the Concurrent List of the Constitution and majority of the schools are under the administrative control of the respective State and Union Territory Government. The States and UTs are required to notify per child cost norm to claim reimbursement of expenditure incurred by them towards implementation of the provisions of Section 12(1) (c) of The Right of Children to Free and Compulsory Education (RTE) Act.

The reimbursement towards expenditure incurred for 25% admissions in private unaided schools under Section 12(1) (c) of the RTE Act is supported under the Samagra Shiksha for admission in class 1 and above subject to a maximum ceiling of 20% of the total Annual Work Plan and Budget approved by the Government of India for a State/UT under the Scheme. The reimbursement for this purpose is based on the proof of actual payment made to schools by the States.

As per Section 7(1) of the RTE Act, 2009, the Central Government and the State Governments have concurrent responsibility for providing funds for carrying out the provisions of this Act. Further, Section 7(5) of this Act states that, the State Government shall, taking into consideration the sums provided by the Central Government to a State Government, be responsible to provide funds for the implementation of the provisions of the Act. The state-wise details of the amount claimed and approved by the Centre under Section 12(1)(c) of RTE Act, 2009 during the last three years and the reasons for difference between the amount claimed and approved are at Annexure.

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**ANNEXURE REFERRED TO IN REPLY TO PART (a) to (d) OF LOK SABHA UNSTARRED QUESTION NO. 2165 TO BE ANSWERED ON 02.12.2019 ASKED BY HON'BLE MP SHRI DUSHYANT SINGH REGARDING "PER CHILD COST UNDER RIGHT TO EDUCATION"**

**Amount Proposed by States/ UTs and Amount Approved by GoI towards Reimbursement under Section 12 (1) (c) in the year 2017-18**

S. No.	State	Amount Proposed (Rs. in Lakhs)	Amount Approved (Rs. in Lakhs)	Reasons for difference
1	Bihar	6057.07	00.00	The State has not reimbursed the amount to Private Schools, hence proposal was not approved
2	Chhattisgarh	3184.92	00.00	
3	Delhi	7351.31	00.00	
4	Gujarat	11374.35	00.00	
5	Jharkhand	1000.00	00.00	
6	Karnataka	28762.09	18246.75	Approved as proposed for classes 1 and above. Amount for Nursery classes not approved as per norms.
7	Madhya Pradesh	14919.6	14919.6	Approved as proposed.
8	Maharashtra	1400.00	1400.00	
9	Odisha	35.11	35.11	
10	Rajasthan	12453.41	12453.41	
11	Tamil Nadu	12570.00	00.00	The State has not reimbursed the amount to Private Schools, hence proposal was not approved
12	Tripura	406.48	00.00	State has not started admission in private unaided schools
13	Uttar Pradesh	1166.29	00.00	The State has not reimbursed the amount to Private Schools, hence proposal was not approved.
14	Uttarakhand	8189.4	3950.42	The amount reimbursed to Private School for children in class 1 and above was approved.
	<b>Total</b>	<b>108870.03</b>	<b>51005.29</b>	

**Amount Proposed by States/ UTs and Amount Approved by GoI towards Reimbursement under Section 12 (1)(c) in the year 2018-19**

S. No.	State	Amount Proposed (Rs. in Lakhs)	Amount Approved (Rs. in Lakhs)	Reasons for difference
1	Bihar	9000.3	9000.3	Approved as Proposed. The amount includes reimbursement for the year 2014-15, 2015-16 and 2016-17.
2	Chandigarh	68.45	2.959	Proposal was not based on actual expenditure but on anticipated expenditure. UT has reimbursed a total amount Rs. 2.95 lakh only to private unaided schools for admission of children in class 1 and above. The same amount was approved.
3	Chhattisgarh	29500.35	14030.29	The amount reimbursed to private schools for children in Class 1 and above by the State was approved by GoI.
4	Delhi	5252.26	5252.26	Approved as Proposed.
5	Gujarat	10584.05	7033.46	Approved for children in classes 1 and above.
6	Jharkhand	293.445	241.84	
7	Karnataka	33014.1	29318.6	
8	Madhya Pradesh	35739.50	18712.12	Approved the amount which the State had actually reimbursed to Private Unaided Schools for children in Classes 1 and above.
9	Maharashtra	74675.73	24427.949	
10	Odisha	88.33	88.33	Approved as Proposed.
11	Rajasthan	23582.50	23581.55	
12	Tamil Nadu	9900.04	2769.99	Approved as per actual Reimbursement made to private unaided schools by the State for children in Class 1 and above.
13	Uttar Pradesh	2494.15	653.59	
14	Uttarakhand	5000.22	4714.644	Approved for children in classes 1 and above.
	<b>Total</b>	<b>239193.41</b>	<b>139827.90</b>	

**Amount Proposed by States/ UTs and Amount Approved by GoI towards Reimbursement under Section 12 (1) (c) in the year 2019-20**

S. No.	State	Amount Proposed (Rs. in Lakhs)	Amount Approved (Rs. in Lakhs)	Remarks
1	Bihar	14819.47	00.00	The State has not reimbursed the amount to Private Schools, hence proposal was not approved
2	Chandigarh	180.924	00.00	
3	Chhattisgarh	16980.07	4949.6	Approved for children in classes 1 and above.
4	Delhi	11546.93	6294.308	Proposal of the State included Rs. 5252.26 lakh which was approved by GOI last year. Therefore, the balance amount of Rs. 6294.308 lakh was approved.
5	Gujarat	28056.6	14218.16	Approved for children in classes 1 and above.
6	Himachal Pradesh	6.65	00.00	The State has not reimbursed the amount to Private Schools, hence proposal was not approved.
7	Jharkhand	835.28	716.295	Approved for children in classes 1 and above.
8	Karnataka	19963.76	14859.00	
9	Madhya Pradesh	33043.24	24000.78	Approved as per actual Reimbursement made to private unaided schools by the State for children in Class 1 and above.
10	Maharashtra	36428.42	12000.00	
11	Odisha	88.333	88.333	Approved as Proposed.
12	Rajasthan	17424.83	17424.93	
13	Tamil Nadu	17952.184	7078.406	Approved as per actual Reimbursement made to private unaided schools by the State for children in Class 1 and above.
14	Uttar Pradesh	4173.21	2586.516	
15	Uttarakhand	5999.69	5786.355	Approved for children in classes 1 and above.
	<b>Total</b>	<b>207499.591</b>	<b>110002.68</b>	